

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP (CAA) No.57/NCLT/AHM/2018  
CA (CAA) No.97/NCLT/AHM/2017**

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.06.2018**

Name of the Company: National Multi-Commodity Exchange Of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

| <u>S.NO.</u> | <u>NAME (CAPITAL LETTERS)</u> | <u>DESIGNATION</u> | <u>REPRESENTATION</u> | <u>SIGNATURE</u> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
| 1.           | MAHESH C. GUPTA               | PCS                | Petitioner<br>NMCE    | Mahesh Gupta     |
| 2.           | NAVIN PAHWA                   | Sr. ADV            | Petitioner            | Navin            |
| 3.           | HITESH BUCH                   | PCS                | for NDL Objector      | Hitesh           |
|              | Dharmistha Raval              | Advocate           | Petitioner            | Dharmistha Raval |
|              | Yuvraj Thakore                | Advocate           | Petitioner            | Y. Thakore       |

**ORDER**

PCS Mr. Hitesh Buch and PCS Mr. Mahesh C. Gupta is present for the Applicant. Learned Senior Advocate Mr. Navin Pahwa with Advocate Ms. Dharmistha Raval is present for the Petitioner. None for the Respondent in IA 210/2018.

The Objector is instructed to provide us a copy of the application filed today before the Hon'ble NCLAT. The matter is adjourned today afternoon at 4:00 p.m.

  
**HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL**

Matter is called out in afternoon.

Parties are represented by their respective Advocates /PCS.

Learned PCS for Objector/Petitioner provides us copy of the application filed by him before Hon'ble NCLAT seeking for a direction to be issued to this bench in view of



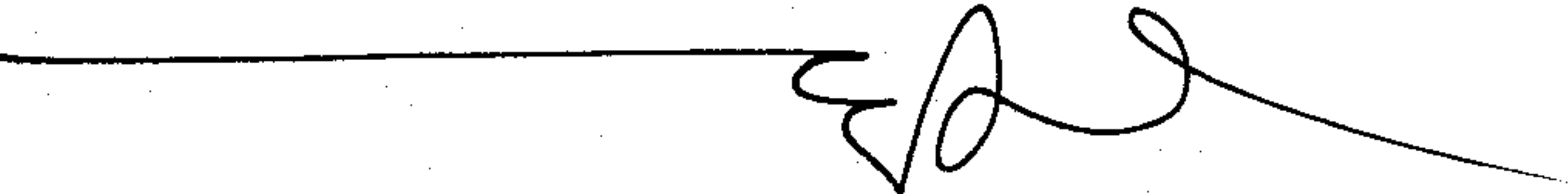
the observations made by the Hon'ble Appellate Tribunal for PMLA seeking for adjourning of hearing of the matter for some other date beyond 03.07.2018.

Since issue of passing an appropriate order/ direction to this Bench is now under consideration before the Hon'ble NCLAT.

Hence, we feel that the matter can be adjourned shortly in order to provide an opportunity to the Objector to seek appropriate direction & preferably before 03.07.2018 so that this Court may proceed for hearing of the matter as per fresh or existing direction dated 09.05.2018 as the case may be.

It is further made clear that this Court is duty bound to proceed as per direction of by the Hon'ble NCLAT on 09.05.2018 until it is suitably modified.

List the matter on 02.07.2018.

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**

Dated this the 25th day of June, 2018.